

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

ORIGINAL APPLICATION No. 330/92

DATE OF ORDER: 24.4.1992

BETWEEN :

M.Osmanali

.. Applicant.

A N D

The Post Master General,  
A.P. Northern Region,  
Hyderabad.

The Superintendent of  
post offices,  
Karimnagar Division,  
Karimnagar.

.. Respondents.

---

Counsel for the Applicant

.. Mr. S.Ramakrishna Rao

Counsel for the Respondents

.. Mr. V.Rajeswara Rao for

Mr. N.V.Ramana, Addl.CGSC

---

CORAM

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUD L.)

(Order of the Single Member Bench delivered by  
Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.) ).

*T - C - M - f*

To

1. The Post Master General, A.P. Northern Region, Hyderabad.
2. The Superintendent of Post Offices, Karimnagar Division,  
Karimnagar.
3. One copy to Mr. S. Ramakrishna Rao, Advocate. CAT. Hyd.
4. One copy to Mr. N. V. Ramana, Addl. CGSC. CAT. Hyd. Bench.
5. One spare copy.

pvm,

This is an application filed under Section 19 of the Administrative Tribunals Act to direct the respondent to consider the applicant for promotion of Second Time Bound Promotion to the Cadre of HSG-II from the date his juniors were promoted ~~With~~ all the consequential benefits and pass such other and further orders as may deem fit and proper in the circumstances of the case.

2. The applicant is working as LSG/PRI(P) at Central Institute of English and Foreign Languages, Hyderabad.

Jagtial H.O., Karimnagar District. According to the applicant he had rendered nearly 32 years of service.

~~Grievance~~ The ~~case~~ of the applicant is for Second Time Bound Promotic  
to the ~~application~~ that ~~the~~ immediate junior had been  
promoted. So, for redressal of his grievance the applicant  
had submitted a representation On 13.1.1992 to the  
Post Master General, Andhra Pradesh Northern Region,  
Hyderabad. Admittedly six months time had not ~~been~~  
elapsed from the date ~~of~~ said representation is submitted  
to the Post Master General, Hyderabad by the applicant  
for redressal of his grievance. So, in view of this  
position we are of the opinion that interests of Justice  
would be better served ~~when~~ ~~this~~ OA is disposed of at  
the admission stage by giving appropriate directions to  
the respondents.

3. Hence we direct the respondents to dispose of the representation of the applicant dated 13.1.91 within 30 days from the date of receipt of this order and pass final orders thereon. ~~If~~ The applicant continues to be aggrieved by the final order passed by the respondents ~~be applied~~, <sup>he</sup> would be at liberty to approach this Tribunal afresh in accordance with law. With the said directions the OA disposed of at the admission stage itself. ~~We make~~ <sup>you order to visit</sup> T - C - N - P

23

(T.CHANDRASEKHARA REDDY)

Dated : 24th April, 1992.

Depuración Recibida 6/1/91

(3)

TYPED BY

COMPARED BY

CHECKED BY *R.S.*

APPROVED BY

THE HON'BLE MR.

V.C.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY;  
MEMBER (JUDL)

AND

THE HON'BLE MR. C. J. ROY : MEMBER (JUDL)

Dated: 27/4/1992.

ORDER / JUDGMENT

---

R.A. / C.A. / M.A. No.

in

O.A. No.

330/92 ✓

T.A. No.

(W.P. No. )

Admitted and interim directions  
issued

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for Default.

M.A. Ordered/Rejected.

No order as to costs.

pvm.

